

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s VIKRAM STRUCTURES PVT LTD.,

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s. Vikram Structures Pvt. Ltd
2	Date of incorporation of corporate debtor	29th April 2008
3	Authority under which corporate debtor is incorporated /registered	Indian Companies Act 1956 RoC-Bangalore
4	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U45200KA2008PTC046249
5	Address of the registered office and principal office (if any) of corporate debtor	First and Second Floor, No. 194, Sankey Road, Sadashivnagar, Bangalore - 560080.
6	Date of closure of Insolvency Resolution Process	12-04-2023
7	Liquidation commencement date of corporate debtor	13-04-2023 (Order received on 18-04-2023)
8	Name and registration number of the insolvency professional acting as liquidator	Surender Devasani IBBI/IPA-001/IP-P00775/2017-2018/11348
9	Address and e-mail of the liquidator, as registered with the Board	1436, Anasuya Nilaya, 2 nd Floor, 8 th Cross, 10 th Main, BTM 2 nd Stage, Bengaluru- 560076. surenderdevasani@gmail.com Mob No.99726 35711
10	Address and e-mail to be used for correspondence with the liquidator	Surender Devasani C/o Vikram Structures Pvt Ltd., First and Second Floor, No. 194, Sankey Road, Sadashivnagar, Bangalore - 560080. email id: vspl.rp@gmail.com
11	Last date for submission of claims	20-05-2023

Notice is hereby given that the National Company Law Tribunal Bengaluru Bench has ordered the commencement of liquidation of the M/s Vikram Structures Pvt Ltd on 13-04-2023.

The stakeholders of M/s Vikram Structures Pvt Ltd, are hereby called upon to submit their claims with proof on or before 20-05-2023, as per the formats available at <https://ibbi.gov.in/> and also placed at <https://vspl.org/web>, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator :

Date: 19-04-2023

Place: Bengaluru


(Surender Devasani)
Liquidator

